

विद्युत, 3011 मिलियन यूनिट न्यूक्लीय तथा 45494 मिलियन यूनिट जल विद्युत है।

**Discrimination in pay scale of teachers in Model English High School run by the Sindri Unit of F.C.I.**

4230. SHRI A. K. ROY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether he is aware of the difference in the pay scale of the Principal and teachers of the Model English High School compared to that of other high schools run by the Sindri Unit of the F.C.I.;

(b) whether any representation has been received on this in the last three months; and

(c) if so, facts in detail and steps taken thereon?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The Model English High School, Sindri which got recognition from the Central Board of Secondary Education on 1-5-1976, was earlier a K.G. school with classes upto the 7th standard. Classes 8th, 9th and 10th were added to this school only in the years 1975, 1976 and 1977 respectively. The pay scale of the head of this school who is called headmistress is lower than the scales of the heads of the older Higher Secondary Schools whose heads are designated as principals.

(b) and (c). No formal representation regarding pay scales has been received from the headmistress or the teachers of the Model English High School during the last 3 months. However, in March, 1980 a reference from the Sindri Unit was received by the Head Office of FCI in respect of pay scale of postgraduate trained teachers and an oral representation was also made by the headmistress. The FCI management, after examining the matter will take further appropriate action.

**Production of Coal**

4231. SHRI B. R. NAHATA: Will the Minister of ENERGY AND COAL be pleased to state:

(a) what has been the total production of coal during the last three years State-wise and what are the prospects of availability of coal in Madhya Pradesh; and

(b) whether the Government of India is sanctioning establishment of thermal projects in Madhya Pradesh so as to avoid power scarcity in Madhya Pradesh and give impetus to the industrial development of the backward State?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The coal production State-wise, during the last three years is indicated below:

	(m. tonnes)		
	1977-78	1978-79	1979-80
West Bengal . . . . .	23.02	19.96	18.60
Bihar . . . . .	42.11	42.22	42.50
M.P. . . . .	20.30	22.56	24.30
Orissa . . . . .	2.16	2.66	2.60
Maharashtra . . . . .	3.81	4.32	4.80
U.P. . . . .	0.05	0.60	1.20
Andhra Pradesh . . . . .	8.90	9.01	9.40
Assam . . . . .	0.62	0.62	0.55
<b>TOTAL . . . . .</b>	<b>100.97</b>	<b>101.95</b>	<b>103.95</b>

The total coal reserves in Madhya Pradesh is estimated at about 17685 m.t. in Seams above 0.5 m in thickness and upto a depth of 1200 m.

(b) Techno economics clearance for the 1st stage of Birsinghpur Thermal Power Station, comprising of 2x210 MW sets has been accorded. Techno-economic appraisal for Vindhyaachal TPS, 2x500 MW and Pench TPS, 2x210 MW is being carried out.

**मध्य प्रदेश के खंडवा, अमरावती और जल-गांव जिले के लिए सिंचाई योजनाएं**

4232. श्रीमती उषा प्रकाश चौधरी : क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्र सरकार को मध्य प्रदेश और महाराष्ट्र सरकारों से उन राज्यों के खंडवा, अमरावती तथा जल-गांव जिलों के संबंध में ताप्ती नदी पर संयुक्त सिंचाई योजनाओं के बारे में कोई प्रस्ताव प्राप्त हुआ है ;

(ख) यदि हां, तो केन्द्र सरकार का इस बारे में क्या योगदान है ; और

(ग) इस योजना को कब तक पूरा किया जाना है ?

**सिंचाई मंत्री (श्री केदार पांडेय) :** (क) से (ग) : मध्य प्रदेश और महाराष्ट्र के एक संयुक्त उपक्रम नामशः अपर तापी परियोजना चरण-दो की रिपोर्ट केन्द्रीय जल आयोग में महाराष्ट्र सरकार से फरवरी, 1974 में प्राप्त हुई थी। परियोजना पर 87.93 करोड़ रुपए की लागत आने का अनुमान है और इसमें मध्य प्रदेश के खंडवा जिले और महाराष्ट्र के जलगांव जिले के क्षेत्रों को सिंचित करने की परिकल्पना की गई है। परियोजना की जांच केन्द्रीय जल आयोग में की गई थी और आयोग ने अपनी टिप्पणियां मार्च, 1975 और जुलाई 1976 में राज्य सरकार को भेजी थी। चूंकि उक्त टिप्पणियों के उत्तर राज्य सरकार से जून, 1979 तक प्राप्त नहीं हुए थे, इसलिए राज्य सरकार को यह सुझाव दिया गया कि वे एक नई रिपोर्ट तैयार करें और उसे केन्द्रीय जल आयोग को भेज दें। राज्य सरकार से अभी तक यह रिपोर्ट प्राप्त नहीं हुई है।

#### **Facilities to Drug Industry for making available cheap medicines**

4233. SHRI ARJUN SETHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have issued instructions to drug industry to

make available cheap medicines for poor people in rural areas; and

(b) if so, what facilities have been extended by Government to the drug Industry to achieve this aim?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL):** (a) No, Sir. The Drugs (Prices Control) Order, 1979, which is based on the Drug Policy of 1978, however, provides for (i) a scheme of selective price control and (ii) graded mark-ups for various categories of drug formulations (40 per cent for Category I, 55 per cent for Cat. II and upto 100 per cent for Cat. III formulations). This is aimed at making drug formulations of mass consumption and of essential nature available to the people including those in the rural areas at cheaper prices.

(b) The Statement on Drug Policy laid on the Table of the Lok Sabha on 29-3-1978 sets out the measures proposed to be taken to rationalise the price structure of drugs.

As indicated in the reply to part (a) above, the pricing policy is designed, on the one hand, to make essential drugs available at comparatively cheaper prices and on the other, to ensure that the formulation activity on the whole is viable for the manufacturers. Moreover, in order to boost the production of the bulk drugs required for the manufacture of Cat. I & II formulations, a higher rate of return, namely, 14 per cent on net worth post tax has been provided for in respect of such drugs as compared to 12 per cent on net worth post tax in respect of bulk drugs going into Cat. III formulations.

**विदेशी कम्पनियों की सहायक कम्पनियों द्वारा स्वदेश भेजी जाने वाली राशि**

4234. श्री तारिक अनवर : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय कम्पनी अधिनियम के अन्तर्गत भारत में चल रही विदेशी कम्पनियों की भारतीय